

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 37 OF 2023

In the matter of:

Sushant Subhash More

...Petitioner

VERSUS

M/s Hotel Sahyadri Puspa

Through Mr. Somnath Rajarama Jadhav,

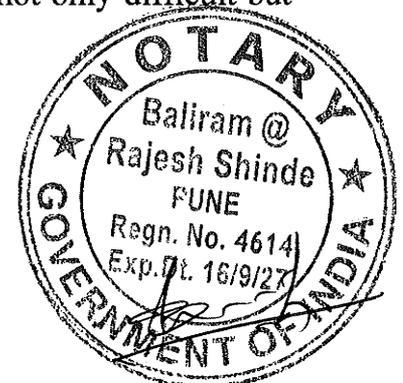
and 104 Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE APPLICANT

I, **Sushant Subhash More**, Age: 45 Yrs., Occupation: Farmer, R/a 4, Keshar Complex, 34, Pantacha Got, Satara – 415 000 the Applicant herein do hereby solemnly affirm and declare as under:

1. That, I have filed the present Original Application 37/2023 regarding unauthorized construction on Kas Pathar in Kaas Plateau also known as 'Kaas Pathar', or the 'Kas Plateau Reserved Forest' is situated about 25 kilometres from Satara, Maharashtra. Kaas Plateau became a part of the UNESCO World Natural Heritage Site in 2012.
2. That, as a vigilant citizen having concerns for the environment and ecology I have mentioned everything in my original application. I am experiencing that, it is not only difficult but risky to talk for environment.



3. A large number of farmhouses and hotels have been illegally constructed on the Yavtेशwar to Kas road. These illegal constructions operate in an eco sensitive zone and therefore are causing severe environmental damage to the 'Kaas Pathar'.
4. As per the order dated 17.04.2023 the Hon'ble NGT, directed the Applicant to issue notices to the Respondents which was returnable within four weeks from the date it was uploaded and provide copies of the Original Application. Accordingly a Service Affidavit was filed.
5. Later, it was directed by the Hon'ble NGT in its order dated 05/03/2024 that amended application along-with all relevant documents be served upon all the Respondents by registered post.
6. The Applicant states that, he personally tried to issue summons to some of the Respondents namely;
R-3 Deepak Bhagwat Jawle Post .Yavateswar Dist. Satara
R-13 Smita Shashikant Patkar post. Yavateswar Dist. Satara
R-14 Indrayani Pradcepp Jadhav post..Yavateswar Dist. Dist. Satara
R-56 Hemlata Purushottam Nikam post. Jambhulmure Dist.Satara
R-59 Ramesh Chandrakant Kabbur post. Ambani, Petri Dist.Satara
R-60 Laxman Jagannath Shinde post. Ambani, Petri Dist.Satara
R-61 Ramesh Anil Ubale post. Ambani, Petri Dist.Satara
R-99 Avinash Malharrao Kakade .Post .Petri Dist.Satara



- 7. As per the directions of the Hon'ble Tribunal, the Respondents have been notified by R.P.A.D. However, despite of issuing notices and even after sending the case documents to the following 8 Respondents by post many a times, the concerned tenants do not accept the said notices on behalf of the owners. The said Respondents have leased their hotel premises.
- 8. The Applicant tried to go to the concerned place himself and issue the said notices but there exists possible danger to his life. Hence, he has addressed a letter to the Superintendent of Police, Satara seeking police protection in order to issue notices as per the directions of Hon'ble National Green Tribunal through Police or Revenue Department. **(The copy of the said letter addressed to the Superintendent of Police, Satara dated 27/03/2024 is annexed herewith)**



I solemnly affirm that, the above mentioned paragraphs are true and correct to the best of my knowledge, information and belief and hence, I sign this on 2nd day of April 2024 at Pune.

SAwale

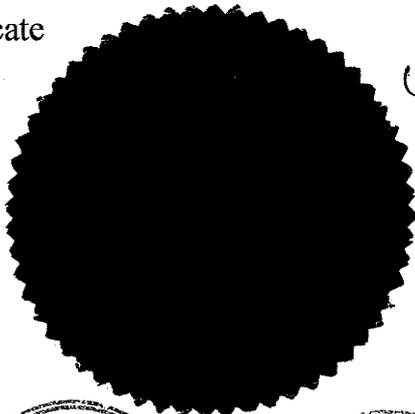
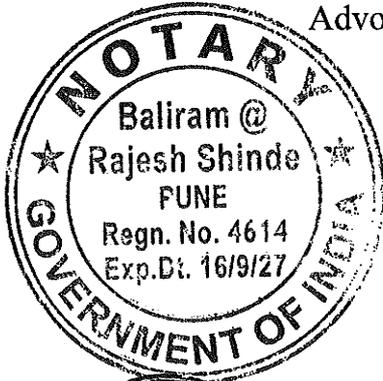
I know the deponent
Advocate

Shinde

(Sushant Subhash More)

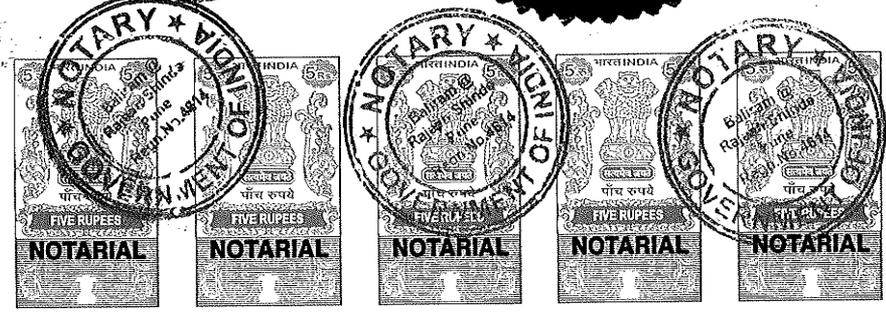
Deponent

(UJDN No - 293/9033 87(9))



BEFORE ME

Baliram @ Rajesh Shinde
Advocate & Notary
Regn. No:- 4614
Exp. Dt:- 16/9/27



Noted & Registered
At Serial No 469/24
Dated.....

- 2 APR 2024

1219

98 50 41 11 63
72 19 35 96 78

sushantrf2019@gmail.com

हरित न्यायालय : ३ वीं शर कॉलेज रोड, ३४
पुणे, महाराष्ट्र, भारत - ४११००२

माहिती अधिकार कार्यकर्ता

RIGHT TO
INFORMATION

दिशा विकास मंच
सातारा जगर परिषद शाहर फेरीवाला समिती
शांतता कमिटी सातारा शाहर पोलिस स्टेशन

२०१९/०२५

722

प्रति,
मा. पोलीस अधिक्षक सो.,
सातारा जिल्हा

विषय : मा. हरित न्यायालय पुणे येथील केस नं. ३७/२०२३ च्या अनाधिकृत
बांधकामाबाबतच्या नोटीसा देणेकामी पोलीस संरक्षण मिळणेबाबत.....

महोदय,

वरील संदर्भिय विषयास अनुसरून आपणास विनंती करणेत येते की, सातारा व जावली
तालुक्यातील इको सेन्सीटीव्ह झोन मधील कांस पठारावरील अनाधिकृत बांधकामाबाबत मी माहिती अधिकारात
माहिती घेवून कायदेशीर सल्लागार अॅड. असिम सरोदे यांच्या वतीने मा. हरित न्यायालय पुणे येथे
अनाधिकृत बांधकाम पाडणेकामी केस नं. ३७/२०२३ दाखल केली आहे. मा. न्यायालयाचे निर्देशानुसार
ब-याच जणांना नोटीसा आर.पी.ए.डी. पोहोच केल्या आहेत. मात्र खालील ७ व्यक्तींना अनेक वेळा
पोष्टाने नोटीस व दावा दाखल केसची कागदपत्रे पाठवूनही संबंधीत मालक हे सदरच्या नोटीसा घेत नाहीत.

सदरचे व्यक्तींनी आपले हॉटेल मिळकत ही काही व्यक्तींना भाडेतत्वावर दिले आहे त्यामुळे
संबंधीत भाडेकरून नोटीसा स्विकारत नाहीत. याबाबत मी स्वतः संबंधीत जागेवर जाण्याचा व नोटीस
बजावण्याचा प्रयत्न केला मात्र त्यामुळे माझ्या जिवित्वास धोका संभवण्याची लक्षणे दिसू लागली. याबाबत
मी यापूर्वीही आपल्या कार्यालयाकडे पत्रव्यवहार केलेला आहे.

तरी आपणास विनंती की, १) स्मिता शशिकांत पाटकर, मु.पो. यवतेश्वर, ता.जि.सातारा
२) हेमलता पुरुषोत्तम निकम, मु.पो. जांभुळमुरे, ता.जि.सातारा ३) लक्ष्मण जगन्नाथ शिंदे, मु.आंबानी,
पो. पेटी, ता.जि.सातारा ४) इंद्रायणी प्रदीप जाधव, मु.पो. यवतेश्वर, ता.जि.सातारा ५) अविनाश
मल्हारराव काकडे, मु.पो. पेटी, ता.जि.सातारा ६) रमेश चंद्रकांत कब्बूर, मु.आंबानी, पो. पेटी, ता.जि.सातारा
७) दिपक भागवत जावळे, मु.पो. यवतेश्वर, ता.जि.सातारा ८) रमेश अनिल उबाळे, मु.आंबानी, पो.
पेटी, ता.जि.सातारा या आठ व्यक्तींना मा. हरित न्यायालयाच्या नोटीसा बजावणेकामी पोलीस संरक्षण
मिळावे किंवा पोलीसांमार्फत अथवा महसूल यंत्रणेमार्फत संबंधीत नोटीसा बजावणेकामी सहकार्य मिळावे
ही नम्र विनंती.

कळावे.

आपला विश्वासू,

(सुशांत मोरे)

२०१९/०२५
दिशा विकास मंच
पोलीस अधिक्षक सो.

T.C.
[Signature]

....२८९...

ENGLISH TRANSLATION

Date- 27/03/2024

To,
**The Superintendent of Police
Satara**

Subject – Regarding obtaining police protection for issuing notices with respect to O.A 37/2023 regarding unauthorized constructions.

Respected,

Pursuant to the above reference matter, you are requested that, on behalf of Legal Adviser Adv, Asim Sarode, regarding unauthorized construction on Kas Pathar in Eco Sensitive Zone of Satara and Javali Taluka, based on the information received through RTI, on behalf of Legal Adviser O.A 37/2023 has been filed. As per the directions of the Hon'ble Court, the Respondents have been notified by R.P.A.D. However, despite of issuing notices and even after sending the case documents to the following 8 Respondents by post many times, the concerned owners do not accept the said notices.

The said Respondents have leased their hotel premises to tenants, but they do not accept the said notices. I tried to go to the concerned place myself and issue the said notices but their exists possible danger to my life. I have also communicated about the said danger earlier as well.

However, we request you that, 1) Smita Shashikant Patkar post. Yavateswar Dist. Satara 2) Hemlata Purushottam Nikam post. Jambhulmure Dist.Satara 3) Laxman Jagannath Shinde post. Ambani, Petri Dist.Satara 4) Indrayani Pradeep Jadhav post..Yavateswar Dist. Dist. Satara 5) Avinash

Malharrao Kakade .Post .Petri Dist.Satara 6) Ramesh Chandrakant Kabbur post. Ambani, Petri Dist.Satara 7) Deepak Bhagwat Jawle Post .Yavateswar Dist. Satara 8) Ramesh Anil Ubale post. Ambani, Petri Dist.Satara eight Respondents. It is a humble request to get police protection in order to issue notices as per the directions of Hon'ble National Green Tribunal through Police or Revenue Department.

Yours's Faithfully

Sushant More

Note : This translation is not made word to word. In case of ambiguity kindly refer to the original Marathi document